

**DIVISION BENCH**

**ITEM NO.117**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.263/2022, IA No.374/2022, IA No.193/2023, IA No.386/2022  
& IA No.509/2023 IN CP (IB) No.218/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 10<sup>th</sup> November, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>AMERICAN EXPRESS BANKING CORP V/S J.M.L. MARKETINGS PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

NONE : *For the Applicant in IA No.263/2022,  
IA No.193/2023, IA No. 386/2022 &  
IA No. 509/2023 & Respondent in IA  
No. 374/2022*

Sh. M.K. Maurya, Proxy for : *For the Applicant in IA No. 374/2022*  
Sh. Nishant Mehrotra, Adv.

Sh. Anurup Dutta, Proxy for : *For the Respondent in IA*  
Sh. Devesh Bhatia, Adv. : *No.263/2022, IA No. 193/2023 & IA  
No.386/2022*

**ORDER**

**IA No.263/2022, IA No.374/2022, IA No.193/2023, IA No.386/2022 & IA  
No.509/2023**

Ld. Proxy Counsel, Sh. M.K. Maurya states that the learned arguing counsel, Sh. Nishant Mehrotra is not available today, and therefore seeks an adjournment.

Let all these applications be adjourned for 21<sup>st</sup> December, 2023.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**10<sup>th</sup> November, 2023**

*Kavya Prakash Srivastava  
(Stenographer)*